



2026:AHC:43124-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3532 of 2026

Syed Nasir Ali

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhinav Jaiswal
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner and learned AGA for the State.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the final report has been submitted in favour of the accused persons.
3. Learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
4. In view of the above, this writ petition is dismissed as withdrawn with the aforesaid liberty.

February 25, 2026

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(Achal Sachdev,J.) (Rajiv Gupta,J.)